

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 258/MP/2022

- Subject** : Petition seeking 'in principle' approval for inclusion of Additional Capitalization Expenditure for replacement of equipment at Vindhyachal Sub-station under Section 25(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV S/C Singrauli-Vindhyachal Transmission Link alongwith (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR for tariff block 2019-24 and beyond.
- Date of Hearing** : 16.5.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) & 14 Others
- Parties present** : Shri Pallav Mongia, Advocate, PGCIL
Shri Tushar, Advocate, PGCIL
Shri Nitish Kumar, PGCIL
Shri B.B. Rath, PGCIL

Record of Proceedings

The instant petition has been filed for 'in principle' approval of Additional Capitalization Expenditure for replacement of equipment at Vindhyachal Sub-station under Section 25(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for 400 kV S/C Singrauli-Vindhyachal Transmission Link alongwith (2x250 MW) HVDC back to back at Vindhyachal between NR and WR for tariff block 2019-24 and beyond.

2. Learned counsel for the Petitioner submitted that inadvertently the Western Region beneficiaries, who are necessary parties in the matter, were not impleaded as Respondents and sought the Commission's permission to implead them.

3. The Commission directed the Petitioner to implead all the Western Region beneficiaries of the instant transmission system, file the "Revised Memo of Parties", serve



a copy of the petition on them and also to map them in the Commission's e-filing portal by 22.5.2023.

4. The Commission further directed the Respondents to file their reply by 20.6.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 7.7.2023. The Commission also observed that the due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

5. Let the petition be listed for further hearing on 4.8.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

